File No. P.15014/1/2011-PFA/FSSAI(part-II)
Food Safety and Standards Authority of India
(Enforcement Division)
Ministry of Health and Family Welfare
FDA Bhawan, Kotla Road, New Delhi – 110002

The 17th December, 2014

ORDER

Subject: Extending time period for complying with the requirements under the Gazette Notifications No. P 15014/1/2011-PFA/FSSAI dated 27.06.2013

Reference is drawn to the notification no. P 15014/1/2011-PFA/FSSAI dated 27.06.2013 published in the Official Gazette of India (Extraordinary) amending the FSS (Packaging and Labelling) Regulations, 2011 regarding the declaration of trans fat and saturated fat on the label. Extension in time period until 06.12.2013 for implementation of said notification was given vide advisory dated 23.08.2013 and a clarification to the advisory was also issued dated 30.06.2014 stating that the extension of time period for complying with provisions of the said notifications upto 6th December, 2013 is only for the amendments related to FSS (Packaging and Labelling) Regulations, 2011.

It is hereby informed to all the concerned that the time period granted to Food Business Operators for complying with the provisions of the said notification amending the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 is, hereby, further extended upto 31.12.2015.

(S. Dave) Advisor

To:

1. All the Food Safety Commissioners of States/UTs

2. Additional Food safety Commissioners for Railways and APHO/PHO

3. Central Licensing Authority/Authorized Officers of FSSAI.

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2. Guard File of Enforcement Division